

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

B E F O R E T H E R E G I S T R A R S U N I L T H O M A S

Petition(s) for Special Leave to Appeal (Civil) No(s).870-871/2010

MAHALA RAM (D) THR.LRS.

Petitioner(s)

V E R S U S

UOI & ORS.

Respondent(s)

(With appln(s) for c/delay in filing SLP,exemption from filing c/c of the impugned Judgment,c/delay in refiling SLP

Date: 30/04/2012 These Petitions were called on for hearing today.

For Petitioner(s)

Mr. R. Sathish,Adv.

For Respondent(s)

Mr. Pabitra Kumar Biswal,Adv.

Mr. B.V. Balram Das,Adv.

Mrs Anil Katiyar,Adv.

Mr. Markandey,Adv.

Mr. Gaurav Sharma ,Adv

U P O N h e a r i n g c o u n s e l t h e C o u r t m a d e t h e f o l l o w i n g

O R D E R

Service is complete. Respondent No. 4 to 6 have filed counter affidavit. Mrs. Anil Katiyar, advocate has filed Vakalatnama on behalf of Additional Secretary(LNB) Government of NCT who is not a party to the proceeding. The counsel was directed to clarify which has not been clarified even now. Since service is complete and no request for filing counter affidavit, list the matter before the Hon'ble Court, as per Rule.

(SUNIL THOMAS)
Registrar